

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

MONDAY ,THE SIXTEENTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 1387 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against Order dated 30/10/2024 in IA No.1 of 2024 in W.P No. 23044 of 2015 on the file of the High Court.

**Between:**

M/s. Nava Limited, (Formerly M/s. Nava Bharat Ventures Limited), 6-3-1109/1, Nava Bharath Chambers, Raj Bhavan Road, Somajiguda, Hyderabad, Telangana - 500 082. Rep. by its Authorized Signatory, Sri. C. Mani Kumar. Having its Unit at- Palwancha, Bhadradi Kothagudem District, Telangana - 507 154.

**...APPELLANT**

**AND**

1. State Load Dispatch Centre, Transmission Corporation of Telangana Ltd., Vidyut Soudha, Hyderabad 500 082. Rep. by its Chief Engineer, TS-SLDC,
2. The Northern Power Distribution Company of Telangana Ltd., (TGNPDCL), Vidyuth Bhavan, Nakkalagutta, Hanamkonda, Warangal, Telangana. Rep. by its Chairman and Managing Director

**...RESPONDENTS**

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1<sup>st</sup> Respondent to consider and give Standing Clearance for grant of T-GNA through bilateral transaction for the entire capacity of 20.0 MW for the month of December, 2024 to March. 2025. pursuant to petitioner's application dt- 13/08/2024

**Counsel for the Appellant: SRI K. GOPAL CHOUDARY REP  
M/s CKR ASSOCIATES**

**Counsel for the Respondents: Ms. T. PUSHPA RANI REP  
SRI ZAKIR ALI DANISH, SC FOR TSNPDCL**

**The Court made the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1387 of 2024

JUDGMENT: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. K.Gopal Choudary, learned counsel represents M/s. CKR Associates for the appellant.

Ms. T.Pushpa Rani, learned counsel represents Mr. Zakir Ali Danish, learned Standing Counsel for Telangana State Northern Power Distribution Company of Telangana Limited.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the writ appeal.

3. Accordingly, the Writ Appeal is dismissed as withdrawn.

No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- I. NAGALAKSHMI  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. M/S CKR ASSOCIATES, Advocate [OPUC]
2. One CC to SRI. ZAKIR ALI DANISH , SC FOR TSNPDCL [OPUC]
3. Two CD Copies

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HIGH COURT

DATED:16/12/2024



JUDGMENT

WA.No.1387 of 2024

DISMISSING THE WRIT APPEAL AS WITHDRAWN  
WITHOUT COSTS

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29/12/24  
KAS